

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 27268/2019

M/S PHENIL SUGARS LIMITED

Petitioner(s)

VERSUS

CO OPERATIVE CANE DEVELOPMENT SOCIETY LTD. & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.121408/2019-CONDONATION OF DELAY IN FILING and IA No.121413/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.121416/2019-EXEMPTION FROM FILING O.T. and IA No.121412/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 121408/2019 - CONDONATION OF DELAY IN FILING

IA No. 137453/2019 - EX-PARTE STAY

IA No. 121413/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 137456/2019 - EXEMPTION FROM FILING O.T.

IA No. 121416/2019 - EXEMPTION FROM FILING O.T.

IA No. 121412/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 32225-32227/2018 (XI)

Date : 11-02-2020 These matters were called on for hearing today.

For Petitioner(s)

Mr. Abhishek Yadav, Adv.

Mr. Kumar Dushyant Singh, AOR

Mr. Tushar Bhushan, Adv.

Mr. Manish K. Bishnoi, AOR

For Respondent(s)

Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 32225-32227/2018

Respondent Nos.3, 4, & 5 in SLP(C) No.32225/2018 & 32227/2018 and respondent Nos.3 & 4 in SLP(C) No.32226/2018 have filed counter affidavit.

Remaining respondents have been served but none has entered appearance.

SLP(C) No.Diary No(s). 27268/2019

Service is complete on respondent Nos.1, 7 & 9 but none has entered appearance.

On 25.11.2019, four weeks' time was granted to respondent Nos.3 to 5 for filing counter affidavit, however, counter affidavit has not been filed till today. Ld. Counsel for the said respondents seeks four weeks' more time to file counter affidavit. Granted, as last opportunity.

Service is complete on respondent No.6 but none has entered appearance.

Despite last opportunity, fresh steps for service of respondent Nos.2 and 8 have not been taken. Ld. Counsel for the petitioner seeks one week's more time to do so. Time is granted, as last chance. If fresh steps are not taken within one week, Registry to process the matter for listing before the Hon'ble Judge in Chamber for orders. If fresh steps are taken within one week, be processed as per rules and the matter be listed before this Court again on 17.4.2020.

ANIL LAXMAN PANSARE
Registrar